

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No206
CP(IB)/180(AHM)2022

Proceedings under Section 9 IBC

IN THE MATTER OF:

Tirupati Drilling & Mining Services Pvt Ltd
V/s
Sadbhav Engineering Limited

.....Applicant

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shavnak Mitra, Adv. & Mr. Parth Shah, Adv.
For the Respondent : Ms. Pragati Bansal, Adv.

ORDER

Learned Counsel for the applicant seeks and is granted one week time to file the rejoinder, since reply is received yesterday. Learned Counsel for the corporate debtor makes a statement that corporate debtor is endeavoring settlement.

List on 23.11.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**